

(2003) 09 PAT CK 0080
In the Patna High Court
Case No : L.P.A. No. 732 of 2003

Rajan Kumar

APPELLANT

Vs

The Bihar Public Service Commission and Others

RESPONDENT

Date of Decision : 04-09-2003

Acts Referred:

Citation : (2004) 1 PLJR 33

Hon'ble Judges : Ravi S. Dhavan, C.J.; Shashank Kr. Singh, J

Bench : Division Bench

Advocate : Sanjay Kumar Verma, for the Appellant; Naresh Dikshit, for the Respondent

Final Decision : Dismissed

Judgement

1. The delay in filing the appeal is condoned.
2. This petition has been filed impugning the order of 30 June, 2003 on C.W.J.C. No. 12715 of 2002 : Rajan Kumar v. The Bihar Public Service Commission and Ors.
3. The Petitioner would like to have a direction that the examination which was scheduled on 17 November, 2002 by the Bihar Public Service Commission for the post of Accounts Officer in the Bihar Accounts Service should be restrained. This is not possible today. The examination has been held. The Court cannot put the clock back.
4. Further, the Petitioner quarrels that the qualifications as were mentioned in the advertisement by which he had also applied, he is also qualified to take the examination. The advertisement mentioned that the candidates must possess a graduate degree in commerce, a graduate degree in mathematics or a graduate degree in economics and statistics from a recognized institution of Indian and foreign Universities. Further, the candidates having the degree of commerce with Chartered or cost Accountancy will be given a preference.

5. The contention of the Petitioner is that he is a graduate and was qualified to apply for the examination. A closer look at the Petitioner's degree shows that he is a graduate with Physics Honors with subsidiary subjects as Chemistry and Mathematics. This is not answering the advertisement. On this the Court is not also satisfied. The Court does not find any error in the order on the writ petition.

6. This Letters Patent Appeal is misconceived.

7. Dismissed.